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भारत संचार निगम लिमिटेड
(भारत सरकार का उपक्रम)
BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)

To,
The Advisor (CA& QoS)
Telecom Regulatory Authority of India,
Mahanagar Doorsanchar Bhavan,
Jawaharlal Nehru Marg (Old Minto Road),
New Delhi-110002

No. Regln/1-22/2011/1060 dated: 25-05-2015

{Kind attention: Sh. A. Robert J. Ravi, TRAI}

Sir,

SUB:- Telecom Consumer Protection (Eighth Amendment) Regulation, 2015

Kindly refer Telecom Consumer Protection (Eighth Amendment) Regulation, 2015 issued by TRAI on dated 29-04-2015.

In this context, BSNL's comments are as follows.

1. It is feasible to give SMS for data usage at 50%, 90% and 100%. However, information about the applicable tariff beyond the data limit on reaching 90% will be examined. It is not feasible in present BSNL's Billing system to give SMS/ USSD when consumption is from main account.
2. Regarding activation/ deactivation of GPRS service, it is related to HLR and is feasible.

Yours sincerely


Sukhdev Singh
DGM (RegIn-II)